

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:2258  
ANSWERED ON:07.12.2006  
DRAFT ON SECURITY AT AIRPORTS  
Shakya Shri Raghuraj Singh

**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) whether the Government has prepared any legal draft for the security of airports in the country;
- (b) if so, the details thereof;
- (c) whether any survey has been conducted for security arrangement at various airports;
- (d) if so, the details thereof; and
- (e) the time by which the proposed laws are likely to be implemented?

**Answer**

- MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION ( SHRI PRAFUL PATEL )

(a) & (b): Government was earlier contemplating to have a separate Civil Aviation Security Act for the security of airports in the country. However, after detailed examination it has been decided that the amendment of Aircraft Act, 1934 would be adequate to provide statutory legal framework for Civil Aviation Security. Hence a separate Civil Aviation Security Act is not required.

(c) & (d): Security survey is carried out for security arrangements at various airports by Bureau of Civil Aviation Security (BCAS) to determine security needs at the airports and to recommend protective measures as per the National Civil Aviation Security Programme. Before commissioning a new airport or operationalising a non-operational airport, joint security survey by the representatives of BCAS, Airport Operator, Directorate General of Civil Aviation(DGCA), concerned airlines and In-charge Airport Security Unit, is carried out to ensure that the security arrangements are in place before such airport is commissioned.

(e) Does not arise in view of (a) & (b) above.